81

(c) Mannargudi, Thanjavur, Mayuiam and Kumbakonam are the places which have been suggested for the setting of these units but a final decision is yet to be taken.

## TOKEN STRIKE BY I.A.C. PILOTS

- 34. RAJA SHANKAR PRATAP STNOH: Will the Minister of TRANSPORT, AVIATION, SHIPPING AND TOURISM be pleased to state:
- (a) whether it is a fact that a section of I.A.C. pilots went on a token strike for 24 hours recently;
  - (b) if so, what were their grievances; and
- (c) whether any attempt has been made to set the matter right?

THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY): (a; Yes, Sir.

- (b) The Indian Commercial Pilots' Association, Bombay Region objected to an Administrative Pilot being deputed for ferrying an aircraft from Amsterdam to India and threatened immediate direct action.
- (c) As the objection referred to in (b) above was not valid, the question of setting right any grievance does not arhe.

## TRANSPORT OF ORES TO PARAUEEP PORT

- 35. SHRI LOKANATH MISRA: Will the Minister of TRANSPORT, AVIATION, SHIPPING AND TOURTSM be pleased to state:
- (a) whether his Ministry has worked out the possibility of h cheaper alternative arrangement for transport of ores from Dai-tari mines in Orissa to Paradeep port; and
- (b) whether the Ministry has found the present system of transport by trucks to be costly?

THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY): (a) and (b) The Ministry of Transport and Aviation have examined the feasibility of employing tractor-trailer combinations for

the movement of ore from the Daitari mines to the Paradeep port. These combinations are expected to be more economical than ordinary trucks. Another mode of transport of ore could be by rail but, for the present, movement by the road by tractor-trailer combination is under consideration.

assented to by the President

12 Noon

## PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): Sir, I beg to lay on the Table under clause (3) of article 356 of the Constitution, a copy of the Proclamation issued by the President on July 5, 1966, under the said article in relation to the State of Punjab.

Sir, I also lay on the Table a copy of the Order dated July 5, 1966, made by the President under sub-clause (i) of clause (c) of the Proclamation. [Placed in Library. *See* No. LT-6414/66].

## STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: Sir, I lay on the Table a statement showing the Bills which were passed by Parliament during the Fifty-sixth Session (1966) of the Rajya Sabha and assented to by the President:

- 1. The Appropriation (No. 2) Bill, 1966.
- 2. The Finance Bill, 1966.
- 3. The Kerala Appropriation (No. 2) Bill, 1966.
- 4. The Produce Cess Bill, 1966.
- The Orissa Legislative Assembly (Extension of Duration) Bill, 1966.
- The Unit Trust of India (Amendment) Bill, 1966.
- 7. The Asian Development Bank Bill,
- 8. The Delhi Administration Bill, 1966.